

INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "E": NEW DELHI

**BEFORE SHRI H.S.SIDHU, JUDICIAL MEMBER
AND
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER
(Through Video Conferencing)**

ITA No.5575/Del/2017
(Assessment Year: 2010-11)

DCIT, Circle : 18 (1) New Delhi.	Vs.	M/s. NDTV Lifestyle Limited, 207-Okhla Industrial Estate, Phase-III, NewDelhi-110020 PAN : AACCN4206A
(Appellant)		(Respondent)

Assessee by :	Shri Atul Ninawat, CA;
Revenue by:	Ms. Aman Preet, Sr. DR
Date of Hearing	23/12/2020
Date of pronouncement	23/12/2020

ORDER

PER PRASHANT MAHARISHI, A. M.

1. This appeal is filed by the ld. Assessing Officer against the order of the ld. CIT (Appeals)-38, New Delhi, dated 4.05.2017, for Assessment Year 2010-11.
2. At the time of hearing the ld. AR of the assessee submitted a letter dated 22nd December, 2020 stating that assessee is keen to resolve its dispute in the present appeal under Direct Tax Vivad se Vishwas Scheme, 2020 and currently is in the process of filing of the relevant forms. Hence, the ld. AR sought adjournment.
3. The ld. Departmental Representative submitted that when assessee is proceeding for settlement of the dispute under Vivad se Vishwas Scheme, the appeal of the assessee should be treated as withdrawn and dismissed.
4. We have carefully considered the rival contentions. As the assessee is in process of filing of forms under Vivad se Vishwas Scheme, 2020 there is no purpose in adjourning the appeal. Hence, the adjournment request of the ld. AR is rejected. As the assessee is in the process of filing respective forms

under Direct Tax Vivad se Vishwas Scheme, 2020 the appeal of the assessee is treated as withdrawn and hence dismissed. However, the assessee is granted liberty to file a Miscellaneous application for recall of this order in case assessee is not granted Form No. 3 under that Scheme for settlement of dispute.

5. Accordingly, appeal of the assessee is treated as withdrawn, hence dismissed.

Order pronounced in the open court on : 23/12/2020.

Sd/-
(H. S. SIDHU)
JUDICIAL MEMBER

Sd/-
(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER

Dated : 23/12/2020

MEHTA

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1. Appellant;
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi

Date of dictation	23.12.2020.
Date on which the typed draft is placed before the dictating member	23.12.2020.
Date on which the typed draft is placed before the other member	23.12.2020.
Date on which the approved draft comes to the Sr. PS/ PS	23.12.2020.
Date on which the fair order is placed before the dictating member for pronouncement	23.12.2020.
Date on which the fair order comes back to the Sr. PS/ PS	23.12.2020.
Date on which the final order is uploaded on the website of ITAT	23.12.2020.
date on which the file goes to the Bench Clerk	23.12.2020.
Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the order	